

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No221  
CP/02(AHM)2022

**Proceedings under Section 59 of Co.Act,2013**

**IN THE MATTER OF:**

V. Srinivasan

.....Applicant

V/s

Deepak Nitrite Limited & Anr

.....Respondent

**Order delivered on 15/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. R. Rajesh, Adv.

For the Respondent : Ms. Dharmishtha Raval, Adv.

**ORDER**

Learned Counsel for the petitioner appeared. Learned Counsel for the respondent appeared. Learned Counsel for the petitioner submitted that he has already informed the Bench that petitioner has expired. He further submitted that only legal heirs of the petitioner are his wife and son who do not wish to proceed with this petition. Since, petitioner is no more, CP stands abated and disposed of.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**